

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

23

**IA(COMPANIES.ACT)/48(MB)2024
IN CP/11(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.03.2024

NAME OF THE PARTIES:

Chetan Doshi

Vs

Cmp Euro Technoplast Pvt Ltd

SECTION: 241-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Shyam Kapadiya, Ld. Counsel for the Petitioner present. Mr. Ankit Lohia a/w Mr. Rushil Mathur, Ld. Counsel for the Respondents No.2 and R-3 present.
2. **IA(COMPANIES.ACT)/48(MB)2024:** This is an Application filed by Applicant seeking allowing prayers clause A to M in the captioned application.
3. In so far as the prayer clause B is concerned, the contention of the petitioner is that he is out of the company since February 2024. Thereafter, the company managed by Respondent No. 5 is admittedly using his signature without his consent.

4. Counsel for the Respondent appeared and gave an undertaking that the signatures of the applicant will not be used without consent.
5. We have taken on record the statement made by the Counsel for the Respondent. Counsel for the Respondent Nos 1 and R-5 are directed not to use the signature of the Petitioner in any transactions of the company.
6. List this matter for hearing on **16.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)